

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP No. 136/2016  
RT CP (CAA) NO. 190/Chd/Hry/2017**

**Sections 391-394 of the  
Companies Act, 1956 and  
Section 230 of the  
Companies Act, 2013.**

**In the matter of scheme of amalgamation between:**

Biomet Orthopaedic India Pvt. Ltd. ...Petitioner No.1-Transferor Co.

And

Zimmer India Pvt. Ltd. ...Petitioner No.2-Transferee Co.

Present: Mr. Atul Nanda, Senior Advocate, Mr. Pranav Vyas, Mr. Sahil Sharma & Mr. Anurag Kulharia, Advocates for the Petitioner-companies.

The matter was listed today for rehearing.

The certificate of auditors of both the petitioner-companies in order to comply with the proviso to sub-section (7) of Section 230 and proviso to sub-section (3) of Section 232 of the Companies Act, 2013 has not been filed. The learned Senior Counsel for the petitioner-companies Mr. Atul Nanda seeks a week's time to file the certificate with supporting affidavit of the authorised representative of the companies. It be stated in the affidavit as to whether there is any other Sectoral Regulator(s) in respect of the petitioner-companies.

List the matter on 28.08.2018. The compliance be filed by the next date.

Sd/-  
(Justice R.P. Nagrath)  
Member (Judicial)

Sd/-  
(Pradeep R. Sethi)  
Member (Technical)

August 20, 2018  
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